

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Service Tax Appeal No. 52805 of 2018

(Arising out of Order-in-Appeal No. IND/CEX/000/APP-179-18-19 dated 27.6.2018 passed by the Commissioner (Appeals-I), Central Goods & Service Tax & Central Excise, Indore)

M/s Adhikrut Jabti Evam Vasuli

Appellant

41, 42, 9th Floor, Jhabua Tower,
R.N.T. Marg, Indore

Versus

**Commissioner, Customs, Central Excise &
Service Tax, Indore**

Respondent

Post Box No. 10, Manik Bagh Road,
Manik Bagh Palace,
Indore (M.P.)

Appearance

None

- for the appellant

Shri P. Juneja, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 10.02.2020

Final Order No. 50202/2020

Archana Wadhwa :

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been uploaded on the website well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty

to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM